



2026:AHK:26228

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4639 of 2026

Smt Khalikunisha

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amaresh Sinha, Anubhav Sinha
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Sub Divisional Officer, Mehdawal, District Sant Kabir Nagar to decide the restoration application dated 14.11.2019 filed by the petitioner under Order 9 Rule 4 C.P.C. in Case No. 02247 of 2018 (Computerized Case No. T201817650302247) (Khalikunisha Versus Swaleha Khatun) within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Sub Divisional Officer, Mehdawal, District Sant Kabir Nagar to decide the aforesaid matter filed by the petitioners, preferably within a period of two months from the date of production of a certified copy of this order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.